POST OFFER ADVERTISEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

OMANSH ENTERPRISES LIMITED
(“TARGET COMPANY”)

Registered Office :490, WeWork, Eldeco Centre, Block A, Shivalik Colony, Malviya Nagar, Malviya Nagar (South Delhi), New Delhi, Delhi, India, 110017
Corporate Office: B-507, 5th Floor, Statesman House, Barakhamba Road, New Delhi-110001
Email: omanshwork@gmail.com; **Website**: www.omansh.co.in;
CIN: L01100DL1974PLC241646

Open Offer (“Offer”) for Acquisition of upto 44,03,007 (Forty-Four Lakh Three Thousand And Seven) Equity Shares of face value INR 2/- (Rupees Two only) each from equity shareholders of Omansh Enterprises Limited (“Target Company”) by Mr. Avnish Jindal (PAN: AGUPJ5278K)(“Acquirer-1”) and Mr. Piyush Gupta (PAN: ALSPG4157B) (“Acquirer-2”) and Mr. Nilesh Jindal (PAN: ALMPJ6347C)(“Acquirer-3”) and Mr. Purshottam Kumar Gupta (PAN: AAPPG7662M) (“Acquirer-4”)(hereinafter collectively referred to as “Acquirers”)

This Post Offer Advertisement is being issued by Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited) **(“Manager to the Offer”)** on behalf of the Acquirers in connection with the Offer made by the Acquirers to acquire 44,03,007 (Forty-Four Lakh Three Thousand And Seven) Equity Shares of Face Value of INR 2/- (Rupees Two Only) each **(“Equity Shares”)** of the Target Company at INR 2/- (Rupees Two Only) per fully paid - up equity share (“Offer Price”), representing 25.12%* of the Expanded Voting Share Capital of the Target Company **(“Offer”)**, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and amendments thereof **[“SEBI (SAST) Regulations, 2011”/ Regulations]**. The Detailed Public Statement with respect to the aforementioned Offer was published in the Business Standard (English-All Edition), Business Standard (Hindi-All edition) and Pratahkal (Mumbai edition) on Tuesday, June 17, 2025.

**As per Regulation 7 of the SEBI (SAST) Regulations, the Offer Size, for the Open Offer under Regulations 3(1) and 4 of the SEBI (SAST) Regulations, should be for at least 26% of the Expanded voting share capital of the Target Company. However, the Offer Size is restricted to 40,03,007 Equity Shares, being the Equity Shares held by the Public Shareholders, representing 25.12% of the Expanded voting share capital of the Target Company.*

1	Name of the Target Company	Omansh Enterprises Limited
2	Name of the Acquirers	Mr. Avnish Jindal (“Acquirer-1”) Mr. Piyush Gupta (“Acquirer-2”) Mr. Nilesh Jindal (“Acquirer-3”) Mr. Purshottam Kumar Gupta (“Acquirer-4”)
3	Name of the Manager to the Offer	Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited)
4	Name of the Registrar of the Offer	Skyline Financial Services Private Limited
5	**Offer Details:** a) Date of Opening of the Offer b) Date of Closure of the Offer	 Tuesday, November 11, 2025 Monday, November 24, 2025
6	Date of Completion of Payment of Consideration and communication of Rejection/ Acceptance	Monday, December 01, 2025
7	Details of the Acquisition:	

Sr. No.	Particulars	Proposed in the Letter of Offer		Actuals	
7.1	Offer Price	INR 2/- (Rupees Two Only)		INR 2/- (Rupees Two Only)	
7.2	Aggregate No. of Shares Tendered	44,03,007 (Forty-Four Lakh Three Thousand and Seven) Equity Shares*		20 (Twenty) Equity Shares	
7.3	Aggregate No. of Shares Accepted	44,03,007 (Forty-Four Lakh Three Thousand and Seven) Equity Shares*		20 (Twenty) Equity Shares	
7.4	Size of the Offer (Number of Equity Shares multiplied by Offer Price per Equity Shares)	Rs. 88,06,014 (Rupees Eighty-Eight Lakh Six Thousand and Fourteen Only).		Rs. 40 (Rupees Forty Only)	
7.5	Shareholding of the Acquirers before Public Announcement a) No. b) % of Equity Share Capital	 Nil Nil		 Nil Nil	
7.6	Shares acquired by way of Share Purchase Agreement and Preferential Allotment a) No. b) % of Equity Share Capital	 1,26,25,000 72.03%[&]		 1,26,25,000[#] 72.03%[&]	
7.7	Shares acquired by way of Open Offer a) No. b) % of Equity Share Capital	 44,03,007* 25.12%*		 20 Negligible	
7.8	Shares acquired after Detailed Public Statement (“DPS”) a) No. b) % of Equity Share Capital c) Price of Shares acquired	 Nil Nil Nil		 Nil Nil Nil	
7.9	Post Offer shareholding of the Acquirers	**No. of Shares**	**% of Equity Share Capital**	**No. of Shares**	**% of Equity Share Capital**
		1,70,28,007*	97.15* ^	1,26,25,020[#]	72.03%[# &]
7.10	Pre & Post Offer shareholding of the Public	**Pre-Offer**	**Post-Offer**	**Pre-Offer**	**Post-Offer**
	a) No. b) % of Equity Share Capital	45,28,007 90.10% ^	Nil Nil	45,28,007 90.10% ^	44,02,987 25.12% [&]

^ Computed as a percentage of pre preferential equity and voting share capital of Target Company
[&] Computed as a percentage of Expanded equity voting share capital of Target Company
** Assuming full acceptance in the Open Offer.*
 # The Acquirer 1 and Acquirer 2 have completed the transaction under Share Purchase Agreement in compliance with SEBI(SAST) Regulations, 2011.

8	The Acquirers accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
9	A copy of this Post Offer Advertisement will be available on the website of SEBI, BSE Limited and registered office of the Target Company.

Capitalized terms used in this Advertisement, but not defined herein, shall have the same meanings assigned to such terms in the Letter of Offer dated November 03, 2025.

Issued by Manager to the Offer on behalf of the Acquirers:

NOVUS CAPITAL ADVISORS
Empowering Ambitions Elevating Growth

Novus Capital Advisors Private Limited
(Formerly known as Fast Track Finsec Private Limited)
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Email: mb@novuscaps.com,
Website: www.ftfinsec.com
Contact Person: Mr. Vikas Kumar Verma
SEBI Reg. No.: INM000012500,
CIN: U65191DL2010PTC200381

Place: New Delhi
Date: December 01, 2025